

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.227/2016

IN THE MATTER OF:

Rajiv Kapur & Ors.

.... Applicant/petitioners

Vs.

The Registrar of Companies & Ors.

.... Respondents

Order under Section 560(6) of the Companies Act

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner	:	Mr. Angad Mehta, Advocate
For the Respondent	:	Mr. Abhinav Lal, Advocate
For the ROC (Delhi)	:	Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that reply of respondent Nos. 3 & 4 has been handed over to him last evening only and the cost has also been paid.

Rejoinder, if any, be filed within five days with a copy in advance to the learned counsel for the respondent.

List for further consideration on 16.01.2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)